

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS (SHRI MOHD. SHAFI QURESHI): (a) No. In cases where responsibility of the staff for loss of goods is fixed, small amounts are recovered from the staff as corrective measure which is termed as minor penalty under the Railway Servants Discipline and Appeal Rules.

(b) The names of the staff held responsible and recoveries made from them during the year 1970, 1971 and 1972 are given below:—

Name of the Staff	Recovery made
1970	Rs.
Shri G. P. Singh Ex. Transhipment Clerk .	200
Shri R. B. Lall Transhipment Clerk .	50
Shri Parmeshwar Singh Transhipment Clerk .	50
1971	
Shri N. R. Miski Transhipment Clerk .	100
Shri Manohar Lal Transhipment Clerk .	100
Shri Etwari Lal Transhipment Clerk .	50
1972	
Shri A. N. Singh Transhipment Clerk .	100
Shri D. P. Kcsier Transhipment Clerk .	59.40
Shri M. H. Mullick Transhipment Clerk .	35
Shri N. K. Ojha Transhipment Clerk .	150
Shri N. K. Ojha Transhipment Clerk .	250
Shri N. K. Ojha Transhipment Clerk .	150
Shri S. B. Ram Transhipment Clerk .	100
Shri R. N. Ram Transhipment Clerk .	160
Shri Surendra Singh Transhipment Clerk .	150
Shri Surendra Singh Transhipment Clerk .	200
Shri R. B. Singh Transhipment Clerk .	150

(c) In case where responsibility of the staff for loss of goods is fixed, similar recoveries are also made by other Zonal Railways under extant rules.

(d) Does not arise.

"Managers of Railways on the War Path"

6830. SHRI VASANT SATHE: Will the Minister of RAILWAYS be pleased to state:

(a) whether attention of Government has been drawn to the news report on p. 1 of *Times of India* dated the 22nd March, 1973 under the heading "Managers of Railways on the War Path"; and

(b) if so, the reaction of Government thereto?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS (SHRI MOHD. SHAFI QURESHI): (a) Yes, Sir.

(b) The Federation of Class I Railway Officers' Association and the Indian Railways Class II Officers' Federation have been recognised by Government for ventilation of grievances, if any, of the officers. Government will consider appropriate remedies in the light of such representations as are received and bearing in mind all relevant circumstances.

Shifting of Thermal Power Project from West Bengal to Bihar

6831. SHRI R. N. BARMAN: Will the Minister of IRRIGATION AND POWER be pleased to state:

(a) whether the attention of Government has been drawn to a news item published in the '*Ananda Bazar Patrika*' dated the 24th March, 1973 regarding shifting of thermal power station from Dalkhola (West Bengal) to Purnea in Bihar; and

(b) if so, the reasons for this decision?

THE DEPUTY MINISTER IN THE MINISTRY OF IRRIGATION AND POWER (SHRI BALGOVIND VERMA): (a) Yes, Sir. There is no proposal to shift the thermal power station from Dalkhola in West Bengal to Purnea in Bihar.

(b) Does not arise.

Promotion of Clerks Grade I against Leave Vacancies in Accounts Department

6832 SHRI FATEHSINGHRAO GAEKWAD: Will the Minister of RAILWAYS be pleased to state:

(a) whether as a consequence of promotion of senior suitable staff in 25 per cent quota against leave vacancies, in the posts of clerks grade I in the Accounts Department of the Indian Railways, Appendix 2 IREM qualified staff promoted in their own quota from 1st April, 1968 and onwards were reverted on expiry of leave vacancies;

(b) whether the above irregularity has been stopped, and if so, from what date; and

(c) what relief has been given to the Appendix 2 IREM staff reverted in excess of their quota?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS (SHRI MOHD SHAFI QURESHI): (a) to (c). The information is being collected and will be laid on the table of the Sabha

Duty Hours of Engine Crews working Ax-Phulra-Sojat Road

6833. SHRI PANNA LAL BARUPAL: Will the Minister of RAILWAYS be pleased to state:

(a) whether Railway Board had issued instructions to relieve the engine crews on completion of 10 hours' duty according to the recommendations of the Railway Accident Inquiry Committee;

(b) whether these instructions are being followed at Ajmer Station in the case of crews working ex-Phulra to Sojat Road; and

(c) if not, the reaction of Government thereto?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS (SHRI MOHD SHAFI QURESHI): (a) and (b). No. However, instructions were issued in October 1968, in consultation with organised labour, that the overall duty at a stretch of running staff from the time of 'signing on' should not normally exceed 14 hours and they should be entitled to claim relief after 14 hours provided they have given two hours' notice for relief. The hours of overall duty of staff working on the Phulra-Sojat Road Section are also being regulated in accordance with these instructions.

(c) Does not arise.

Reopening of Cases of Promotions to Post of Clerk Grade I, Accounts Department (Western Railway)

6834 DR. KARNI SINGH: Will the Minister of RAILWAYS be pleased to state:

(a) whether cases of promotions to the post of Clerk Grade I from 1-10-1962 have been reopened recently, vide Railway Boards letter No PC-66/PS-5/OS-8, dated the 31st January, 1970 to give benefit of retrospective promotion, fixation of pay and arrears to those unqualified Clerk Grade I in 25 per cent quota who were not eligible for promotion originally;

(b) whether similar cases of unqualified Clerk Grade I had been reopened and they were given promotion from 1st April, 1968 vide Railway Boards letter No. E(P&A)I-70/PS-5/OS-26, dated the 4th January, 1971;

(c) whether Railway Board issued a letter No. E(NG)168-PMI/99, dated